

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated: 12 JUL 1993

APPLICATION NO(s). 465 of 1993.

Applicant(s) H.K.Seetharam,

v/s. Respondent(s) Secretary, M/o.  
Railways. & Ors.

To

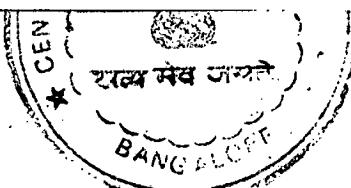
1. Sri.H.K.Seetharam,  
Senior Clerk,  
Divisional Office,  
Personnel Branch,  
Southern Railway,  
Mysore-570 021.
2. Sri.K.K.Vasanth,  
Advocate, No.156/1,  
D-I Floor, R.V.Road,  
Opp:Hero Honda Showroom,  
Minerva Circle,  
Bangalore-560004.
3. Secretary,  
M/o.Railways,  
Railway Bhavan, New Delhi.
4. Secretary, Railway Sports Central Board,  
No.252, Raisintha Road, New Delhi-11.
5. General Manager, Southern Railway Madras-3.
6. Divisional Manager, Personnel Branch,  
Southern Railway, Mysore-570021.
7. Smt.M.V.Nirmala, Advocate,  
No.53, N.S.Iyengar Street,  
Seshadripuram, Bangalore-560 020.

SUBJECT:- Forwarding of copies of the Order passed by  
the Central Administrative Tribunal, Bangalore Bench  
Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY/INTERIM ORDER passed by this Tribunal in the above said  
application(s) on 29-06-93.

Issued  
12/1 ok

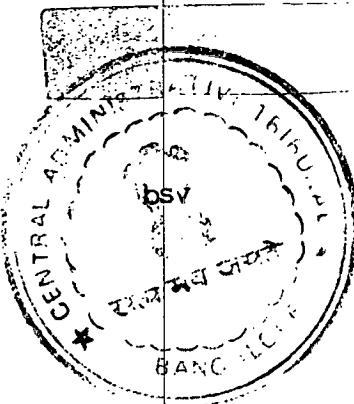
for Deputy Registrar  
Judicial Branches.



- 2 -

performance in the Asiad Games 1982. We do not think that the authorities have acted properly in this matter. If somebody has done very well and brought glory to the country they should really take into consideration among other things the national honour that is served by someone like the applicant with his glorious performance and grant him the little hike in pay he asks.

2. We hope the authorities will look into this matter and see that we are not troubled again and do something which bring some satisfaction and solace to a bright athlete. Counsel for the applicant says that there is also an allied problem of his promotion that has to be clocked back to the date on which his juniors were promoted. We are told that his juniors were promoted only on 15.5.1990 whereas the applicant was promoted in 1983. We do not see how that could be done but whatever that may be the authorities will look into that grievance of the applicant and see how best it can be remedied. With these observations this application stands disposed off.



Sd-  
28/6/93  
MEMBER [A]

Sd-  
VICE-CHAIRMAN

TRUE COPY

SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

28/6/93

B-613

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH: BANGALORE

C.P. (Civ.) No. 23/1994 in O.A.  
No. 465/1993

DATED THIS THE SEVENTH DAY OF JULY, 1994

Mr. Justice P.K. Shyamsundar, Vice  
Chairman

Mr. T.V. Ramanan, Member (A)

Shri H.K. Seetharam  
S/o. H.T. Kukkappa  
Senior Clerk  
Divisional Office  
Southern Railways  
Mysore - 571 021. .... Applicant

(By Shri K.K. Vasanth, Advocate)

VS.

1. Shri A.N. Shukla  
Secretary  
M.G. Railways  
Union of India  
Rail Bhavan  
New Delhi - 110 011.
2. Shri Amrit Mathur  
Secretary  
Railway Sports Central Board  
(Ministry of Railways)  
No.252, Raisinha Road  
Rail Bhavan, New Delhi-110 011.
3. Shri Rajkumar Shukla  
General Manager  
Southern Railways  
Madras-600 003.
4. Shri P. Remachandran  
Divisional Manager  
Personnel Branch  
Southern Railways  
Mysore - 57 1 021 .... Respondents

(By Shri A.N. Venugopala Gowda)

O R D E R

(Mr. Justice P.K. Shyamsundar,  
Vice Chairman)-

Heard both sides. There is no case for taking action against the respondents for having committed contempt of the court by not complying with the Tribunal's order. In this view of the matter, the Contempt proceedings is dismissed. However, the applicant will be at liberty to challenge the order made by the authorities which is produced as R-1, if he is aggrieved by that order.

Sd/-

ee  
(T.V. RAMANAN)  
MEMBER(A)

Sd/-

✓  
(P.K. SHYAMSUNDAR)  
VICE CHAIRMAN

TRUE COPY

MR.

*S. Shashikumar*  
SECTION OFFICER 26  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE